

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

O.A NO. 1309/96

Date of Order : 18.10.96

Present : Hon'ble Mr. Justice A.K. Chatterjee, Vice-Chairman.
Hon'ble Mr. M.S. Mukherjee, Administrative Member.

ASIM KUMAR PAUL

Vs.

UNION OF INDIA & ORS.

UNLISTED

Ms. B. Ghosh Dutta, counsel appears for the applicant and moves this application as an unlisted motion today. This be listed for admission hearing on 12.11.96. Petitioner shall forthwith serve the copy of the application on all the respondents with all annexures. Respondents shall file reply at least a week before the date.

2. In the meantime we direct by way of interim measure that no order imposing penalty shall be passed till the date fixed. Order passed this date shall be communicated by the petitioner to the respondents. Respondents shall be at liberty to seek modification of the interim order on filing reply.

3. Let a plain copy of this order be handed over to both the counsel for necessary action.

Shukla
Administrative Member

Mr. M.S.
Vice-Chairman